

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPLE BENCH, NEW DELHI**

**MA NO. 33 OF 2025  
IN  
ORIGINAL APPLICATION NO. 400 OF 2022**

**IN THE MATTER OF:**

Hirdey Kumar Goel and ors

..... APPLICANT

**VERSUS**

Govt. of NCT of Delhi & Ors.

.. RESPONDENTS

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Filed by:



Dalbir Singh

Chief Engineer(DJB)

Dated: 21.04.2025  
New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPLE BENCH, NEW DELHI

MA NO. 33 OF 2025  
IN  
ORIGINAL APPLICATION NO. 400 OF 2022

IN THE MATTER OF:

Hirdey Kumar Goel and Ors

..... APPLICANTS

VERSUS

Govt. of NCT of Delhi & Ors.

.. RESPONDENTS

**STATUS REPORT ON BEHALF OF DELHI JAL BOARD (DJB)/RESPONDANT  
NO.6 IN COMPLIANCE OF ORDER DATED 21.03.2025**

**MOST RESPECTFULLY SHOWETH:**

1. That the present status report is being filed on the behalf of Delhi Jal Board (DJB)/ Respondent No. 6) in compliance of order dated 21.03.2025. As per order the Hon'ble Tribunal directed Delhi Jal Board to examine the status regarding functionality of the rainwater harvesting pit constructed at Ashoka Niketan by utilization of Environment Damage Compensation (EDC) amount of Rs. 1,50,000. The relevant portion of the order dated 21.03.2025 is reproduced here under:-

*"11. Notice be issued to the Chief Engineer, DJB for filing report regarding functionality of RWH pit constructed by utilization of the EC amount at least three days before the next date of hearing fixed."*

True Copy of order dated 21.03.2025 passed by this Hon'ble Tribunal is annexed herein as **Annexure-A.**

2. That in compliance to the order dated 18.04.2024 passed by the Hon'ble Tribunal, DJB issued tender vide NIT No.03 dated 20.06.2024 and constructed a new RWHS after taking necessary permission from RWA at the location - The New Ashoka Co-Op H.B. Society Ltd, Ashoka Bhawan, Ashoka Niketan.

True Copy of order dated 18.04.2024 passed by this Hon'ble Tribunal is annexed herein as **Annexure-B.**

True Copy of NIT No.03 dated 20.06.2024 issued by DJB is annexed herein as **Annexure-C.**

- 3. That further, DJB officials inspected the site in compliance of order dated 21.03.2025 and the finding are :

- i. The RWH structure constructed by DJB in Ashoka Niketan Park for collecting /harvesting rainwater to recharge ground water.
- ii. The new rainwater-harvesting structure constructed is meeting all the requirements prescribed norms of DJB and it is functional properly.

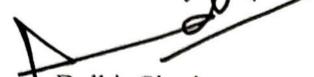
Photographs of the RWHS built at the Ashoka Niketan is annexed herein as **Annexure-D**.

4. That DJB humbly submits herein that the Environment Damage Compensation (EDC) amount of Rs. 1,50,000/- was received from DPCC as per the DPCC proposal which was recorded by this Hon'ble Tribunal in the order dated 26.07.2024. It is further submitted that DJB floated tenders in which amount put to tender was Rs. 1,44,762/- based on the estimate prepared for the construction of RWH structure, however the lowest rates received were 25% below the amount put to tender and the work was awarded at an amount Rs. 1,08,572/- further the work has finally completed at a cost of Rs. 1,03,606/-. Only.

The unspent amount of Rs. 46394/- is lying with DJB presently and same shall be returned back to DPCC for further necessary action. True Copy of order dated 26.07.2024 passed by this Hon'ble Tribunal is annexed herein as **Annexure-E**.

5. This status report is based on the inspection conducted by the officials of DJB in compliance of order dated 21.03.2025. The report is being submitted herein for perusal and consideration of this Hon'ble Tribunal.
6. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.

Filed by:



Dalbir Singh

Chief Engineer(DJB)

Dated: 21.04.2025  
New Delhi

Item No. 09

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Misc Application in Disposed of Cases No. 33/2025  
In  
Original Application No. 400/2022

Hirdey Kumar Goel &amp; Ors.

Applicants

Versus

Govt. of NCT of Delhi &amp; Ors.

Respondents

Date of hearing: 21.03.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondent: Ms. Sakshi Popli, Advocate for DPCC.

**ORDER**

1. The applicants sent letter petition dated 25.03.2022 which was treated and registered as O.A. No. 400/2022.
2. The applicants raised grievances about construction of shopping Centre in Ashoka Niketan (Anand Vihar), Delhi in violation of environmental norms.
3. Vide order dated 08.07.2022 this Tribunal constituted a Joint Committee and directed the same to verify the factual position and take remedial action and file its report before Ld. Registrar General of this Tribunal who was given liberty to put up the matter before the Bench for further orders if so considered necessary.

4. Report of the Joint Committee was filed vide email dated 14.09.2022. in view of the observations and deficiencies in the report the matter was listed before the Bench by registering M.A. No. 75/2022.
5. Vide order dated 20.10.2022 respondents were impleaded and notices were issued to them.
6. Replies/reports were filed by DJB and DPCC and respondent no. 5- Project Proponent.
7. The original application was disposed of vide order dated 26.07.2024

The relevant part of the order reads as under:-

*“1. The only issue which was surviving in this matter relates to utilization of environmental compensation i.e., Rs. 1,50,000/- by Delhi Jal Board (hereinafter referred to as ‘DJB’). DPCC proposed utilization of said amount through Delhi Jal Board by requiring to transmit the said amount and Delhi Jal Board is required to construct rain water harvesting pit at the appropriate place.*

*2. Today a Report dated 16.07.2024 has been filed by DJB, stating that for construction of rain water harvesting pit at Ashoka Niketa, necessary permission taken from Residents Welfare Association and after inviting tenders, work has also been allotted which is likely to be completed by 14.08.2024.*

*3. Learned Counsel appearing for DJB stated that more than 30% percent work has already completed and remaining work shall be completed by the time mentioned in action taken report.*

*4. In view thereof, we find it appropriate to dispose of this Original Application by directing DJB to complete work as per statement given in action taken report dated 16.07.2024 and submit compliance report within 15 days after completion of work, and in any case, by 15.09.2024, with Registrar General of this Tribunal. If any further order is required to be passed in the matter, Registrar General shall place the matter before the Bench.*

*5. With the above observations/directions, this Original Application is disposed of.”*

8. In compliance thereof report dated 14.09.2024 has been filed by DJB. The relevant part of the report reads as under:-

**“COMPLIANCE REPORT ON BEHALF OF DELHI JAL BOARD (DJB)/ RESPONDENT NO. 6 IN TERMS OF ORDER DATED 26.07.2024**

X X X X

2. DJB had prepared following action plan for the utilization of the EDC amount of Rs. 1,50,000/-:-

i. For utilization of EDC amount, a proposal for the construction of RWH pit at Ashoka Niketan had been planned.

ii. Accordingly, necessary permission for construction of RWH pit has been taken from RWA at the location - The New Ashoka Co-Op H.B. Society Ltd, Ashoka Bhawan, Ashoka Niketan.

iii. NIT No.04 dated 20.06.2024 has been issued to the concerned authorities. True copy of the letter enclosed herein as Annexure

3. It is humbly submitted before the Hon'ble Tribunal that as per direction for the construction of RWH pit at the location - The New Ashoka Co-Op H.B. Society Ltd, Ashoka Bhawan, Ashoka Niketan has been completed. Photographs from the location of the completed work attached herein as an Annexure.”

9. The Registry placed the matter before one of us (Justice Arun Kumar Tyagi, Judicial Member) with the report that the matter does not require further listing but disagreeing therewith listing of the matter before the Bench was ordered.

10. Accordingly, the matter has been listed before the Bench for further orders.

11. Notice be issued to the Chief Engineer, DJB for filing report regarding functionality of RWH pit constructed by utilization of the EC amount at least three days before the next date of hearing fixed.

12. List on 23.04.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 21<sup>st</sup> 2025

Misc Application in Disposed of Cases No. 33/2025

In Original Application No. 400/2022

AB

Item No.5

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M.A. No. 75/2022**

IN

Original Application No. 400/2022

(Through Physical Hearing with Hybrid V.C. Option)

Hirdey Kumar Goel &amp; Ors.

Applicants

Versus

Govt. of NCT of Delhi &amp; Ors.

Respondents

Date of hearing: 18.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the applicant.

Respondents: Ms. Sakshi Popli, Advocate for respondent no. 2-DPCC (through VC).  
Mr. Ashish Jain and Ms. Madhura Chitnis, Advocates for respondent no. 5-M/s Suncity Project Pvt. Ltd.  
Mr. Kunal Anand, Ms. Shisham Pradhan and Ms. Atika Singh, Advocates for respondent no. 6-DJB.  
Mr. N. K. Sharma Executive Engineer, DJB.  
None for respondents no. 1, 3 and 4.

**Application is registered based on a complaint received by Post.**

**ORDER**

1. Pursuant to notice respondent no. 5 has appeared through learned Counsel Mr. Ashish Jain and Ms. Madhura Chitnis, Advocates before this Tribunal.

2. Respondent no. 5 filed reply/response vide email dated 12.04.2024. In the reply/response it has been mentioned that respondent no. 5 has constructed a new water harvesting pit of dimensions prescribed by the DJB experts and has submitted photographs of the same for the perusal of the experts of DJB on 09.04.2024.

3. Mr. N.K. Sharma, Executive Engineer, DJB has appeared before this Tribunal physically and he has acknowledged receipt of communication from respondent no. 5 but has submitted that rain water harvesting pit is yet to be inspected.

4. DJB is directed to inspect the rain water harvesting pit now constructed and also the rain water harvesting pit constructed earlier and file report regarding functionality and adequacy thereof. DJB is also directed to file action plan for utilization of EDC amount of Rs. 1,50,000/-.

5. Report regarding functionality and adequacy of rain water harvesting pits and Action Plan for utilization of EDC amount be filed by DJB within two weeks by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. List on 26.07.2024 for final hearing.

7. The Registry is directed to inform the applicants about the date of hearing fixed and VC link be sent to them for joining the proceedings on that date.

M.A. No. 75/2023  
In O.A. No. 400/2022

Hirdey Kumar Goel Vs. Ors. Vs.  
Govt. of NCT of Delhi & Ors.

3

8. Replies/responses/rejoinders be filed and pleadings may be completed, as the case may be, by the parties before that date.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 18<sup>th</sup>, 2024  
AG



**DELHI JAL BOARD: GOVERNMENT OF N.C.T. OF DELHI**  
**OFFICE OF THE EXECUTIVE ENGINEER EAST-II**  
**E-BLOCK PARK: PREET VIHAR: DELHI-110092**  
**Phone No. 22502206, Mail ID: - djbeeeastii@gmail.com**  
**NIT No. 03 (2024-25)**



On behalf of DJB, EE East-II invite online Item / percentage rates tenders i/c GST as applicable, from Contractors registered with Delhi Jal Board in appropriate category. **The contractors registered in other department, must have satisfactorily executed three similar nature works each of value not less than 30% of estimated cost or two similar nature works each of value not less than 40% of estimate cost or one similar nature work of value not less than 60% of estimated cost.** All agencies must comply with the conditions, Rules & Regulations and other Guidelines as issued by Delhi Jal Board from time to time.

Last date and time for downloading tenders document-  
 Last date and time for online submission of tender & RTGS-  
 Date/Time for opening of Technical Bid - (Part-A)  
 Date/Time for opening of Financial Bid – (Part-B)

**27-June-2024 at 02:00 PM**  
**27-June-2024 at 02:00 PM**  
**27-June-2024 at 02:30 PM**  
**After the completion of Technical Bid**

**Detail of the work:**

S. No.	Name of Work	Amount Put to Tender (Rs.)	Tender Processing Fee (Rs.)	Earnest Money (EMD) (Rs.)	Completion Period
1.	Engagement of contractual un-skilled labour for maintenance of water and sewer network in Krishna Nagar, AC-60 under EE (M)-60.	Item Rate	500.00	25,200.00	06 Months
2.	Engagement of contractual un-skilled labour for maintenance of water and sewer network in AC-61 under EE (M)-61.	Item Rate	500.00	28,000.00	06 Months
3.	Improvement of water supply system by replacement of 50 mm G.I old and damaged water line by 100 mm dia pipe from UGR to Pusta Jhuggi in Indira Nehra camp JJC in AC-62 under EE(M)-62.	6,92,096.00	500.00	14,000.00	01 Month
4.	Replacement of damaged portion of 100 mm dia water line at Manak Vihar H.No. 44 to 59 in ward no. 206, Anand vihar under EE(M)-59.	2,68,627.00	500.00	5,500.00	01 Month
5.	Removal of leakage in 300 mm dia CI water line by providing and laying 300 mm dia DI water line at New Sanjay Amar Colony in front of Chitrakut Apartment in ward no. 207, Vishwas Nagar under EE (M)-59.	3,09,816.00	500.00	6,500.00	01 Month

**Note:**

- I. **All the tax liabilities/GST would be governed as per decision of Govt. of India.**
- II. Validity of tender shall be 60 days from the date of opening of Bid. Part-B. NIT along with all the terms & conditions is available on Delhi Govt. Web Site <https://govtprocurement.delhi.gov.in>.  
**Name of Division (EE (T-2) M-1).**
- III. All corrigendum, addenda, amendments, time extension, if any to the above notification/ NIT will be published in e-procurement portal only. Bidders shall regularly visit the above site to keep themselves updated.
- IV. Success full bidders shall comply the EPF & MP act 1952, along with other labour laws. Agency may contact the office of EE East-II for additional information / any clarification.
- V. The office copy of NIT has been placed on the notice board and uploaded on Delhi Govt. Website.

-Sd/-

EX. ENGINEER (EAST)-II

Dated 20-06-2024.

NO. DJB/EE (EAST)-II/NIT/2024-25/ 841-857

Copy to:-

1. Vice Chairman, DJB / CEO(DJB) /Secy To CEO/ Member (Finance) / Mem.(W) / Mem.(Dr.) / DOV / Dy. Dir.(F&A)-I / CE (East) : for kind information please.
2. SE (M)-1 / Sr. AO / EE(East)-II / AAO / DM-I /Cashier.
3. Notice Board.
4. Contractor Welfare Asso. (Regd). Delhi Jal Baord Villa 36, Block BA, Paschmi Shalimar Bagh, Delhi-88
5. Indian Bank, Baroda House, Copperincus Marg Branch, New Delhi-110001.

N.K. SHARMA

EX. ENGINEER (EAST)-II

01/06/24

DELHI JAL BOARD  
R.W.H. STRUCTURE  
ASHOKA NIKETAN



 **GPS Map Camera**



**Delhi, Delhi, India**

A-146, Block A, Ashoka Niketan, Anand Vihar,  
Delhi, Delhi 110092, India

Lat 28.658114° Long 77.313512°

21/04/2025 06:37 PM GMT +05:30

Item No.02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Miscellaneous Application  
in Disposed of Cases No. 75/2022  
IN  
Original Application No.400/2022

Hirdey Kumar Goel &amp; Ors.

Applicants

Versus

Govt. of NCT of Delhi

Respondent

Date of hearing: 26.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant(s): Applicant in Person

Respondents: Ms. Sakshi Popli, Advocate for respondent no. 2-DPCC  
(through VC)  
Mr. Ashish Jain and Mr. Sharad Kochchar, Advocates for  
respondent no. 5-M/s Suncity Project Pvt. Ltd.  
Ms. Richa Kapoor, Mr. Kunal Anand and Ms. Atika Singh,  
Advocates for respondent no. 6-DJB  
Mr. N. K. Sharma, Executive Engineer, DJB

**ORDER**

1. The only issue which was surviving in this matter relates to utilization of environmental compensation i.e., Rs. 1,50,000/- by Delhi Jal Board (hereinafter referred to as '**DJB**'). DPCC proposed utilization of said amount through Delhi Jal Board by requiring to transmit the said amount and Delhi Jal Board is required to construct rain water harvesting pit at the appropriate place.

2. Today a Report dated 16.07.2024 has been filed by DJB, stating that for construction of rain water harvesting pit at Ashoka Niketa, necessary permission taken from Residents Welfare Association and after inviting tenders, work has also been allotted which is likely to be completed by 14.08.2024.

3. Learned Counsel appearing for DJB stated that more than 30% percent work has already completed and remaining work shall be completed by the time mentioned in action taken report.

4. In view thereof, we find it appropriate to dispose of this Original Application by directing DJB to complete work as per statement given in action taken report dated 16.07.2024 and submit compliance report within 15 days after completion of work, and in any case, by 15.09.2024, with Registrar General of this Tribunal. If any further order is required to be passed in the matter, Registrar General shall place the matter before the Bench.

5. With the above observations/directions, this Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 26, 2024  
Miscellaneous Application No.75/2022  
M